

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 298/2020

In the matter of:

Vineet Nagar

Applicant

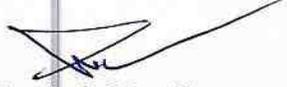
Versus

Central Ground Water Authority & Ors.

Respondents

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(Pankaj Kapil)

Sr. Environmental Engineer

Dated: 06, January, 2022

Place: Delhi

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**STATUS REPORT ON BEHALF OF DELHI POLLUTION
CONTROL COMMITTEE WITH RESPECT TO ORDER DATED
03.06.2021.**

IT IS MOST RESPECTFULLY SHOWETH:

1. That, the present matter was filed before this Hon`ble Tribunal for illegal operation of industrial units in the States of Haryana, Rajasthan, UP and Punjab, which are engaged in manufacturing formaldehyde and its different resins (including melamine formaldehyde, urea formaldehyde and phenol formaldehyde) without requisite Environmental Clearance as per Environment Impact Assessment Notification dated 14.09.2006.

2. That this Hon`ble Tribunal vide order dated 03.06.2021 ordered:

“...It is made that all units manufacturing formaldehyde and its different resins (including melamine formaldehyde, urea formaldehyde and phenol formaldehyde) without requisite EC as per EIA Notification dated 14.09.2006 will be governed by the requirement of such EC. Respective State PCBs may take further action in accordance with law....”

3. That following is the entry 5(f) of the Schedule of the EIA Notification dated 14.09.2006 may be read as under:

1	2	3	4	5
5(a)	Synthetic organic chemicals industry (dyes & dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located outside the notified industrial area/ estate expect small units as defined in column (5)	(i) Located in a notified industrial area / estate (ii) "small units defined in column (5)	General as well as specific condition shall apply. Small units: with water consumption <25m3/< 25TPD and not covered in the category of MAH units as per the Management, Storage and Import of Hazardous Chemical Rules,1989

4. That as per the provision of the Master Plan-2021 manufacturing of the formaldehyde is mentioned in ANNEXURE III i.e. PROHIBITED / NEGATIVE LIST OF INDUSTRIES:

- 14. Bakelite powder (starting from formaldehyde)
- 74. Phenol formaldehyde resin and powder
- 97. Urea & Phenyl Formaldehyde resin

Thus, the manufacturing of the formaldehyde is not allowed to operate within Delhi.

5. That, DPCC has not issued any Consent to Establish and Operate under the provision of the Water Act, 1974 and Air Act, 1981 to "Manufacturer Formaldehyde and its different resins" in Delhi.

6. That it is submitted that State Level Environment Impact Assessment Authority, Delhi has not issued Environmental Clearance (EC) to

“Manufacturer Formaldehyde and its different resins” in Delhi and issue of Environmental Clearance to such units in NCT of Delhi is redundant due provisions of the Master Plan Delhi 2021 as mentioned in Para 4 of this status report

It is therefore, requested to this Hon'ble Tribunal that the present status report may kindly be taken on record.



(Pankaj Kapil)

Sr. Environmental Engineer

Delhi

Dated:- 06. January, 2022